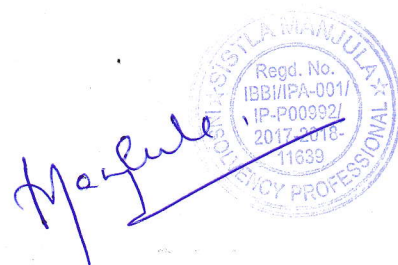


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the Creditors of **M/s. GANGIDI INDUSTRIES LIMITED**

Relevant Particulars		
1	Name of corporate debtor	M/s. GANGIDI INDUSTRIES LIMITED
2	Date of incorporation of corporate debtor	04-May-2017
3	Authority under which corporate debtor is incorporated / registered	Companies Act 2013, Registrar of Companies – Hyderabad
4	Corporate Identity No. of corporate debtor	U36990TG2017PLC116950
5	Address of the registered office and principal office (if any) of corporate debtor	2-14/3, Shiva Reddy Godowns, NCL Kompally, Quthbullapur, Rangareddi, Telangana – 500 014, India.
6	Insolvency commencement date in respect of corporate debtor	Date of Order: 17-December-2019; Date of Order made available: 18-December-2019
7	Estimated date of closure of insolvency resolution process	14-June-2020
8	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: S. Manjula, IBBI Registration No:IBBI/IPA-001/IP-P00992/2017-2018/11639
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	<u>Address:</u> akasam & associates, 10-1-17/1/1, 2nd Floor, Masab Tank, Hyderabad – 500004, Telangana, India. <u>Email id:</u> manjula@akasamandassociates.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	<u>Address:</u> akasam & associates, 10-1-17/1/1, 2nd Floor, Masab Tank, Hyderabad – 500004, Telangana, India. <u>Email id:</u> cirp.gangidiindustries@gmail.com
11.	Last date for submission of claims	01-January-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per the information available with Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with Interim Resolution Professional
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable



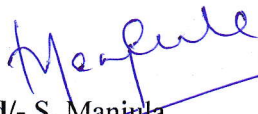
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against the **M/s. GANGIDI INDUSTRIES LIMITED** on 17-December-2019.

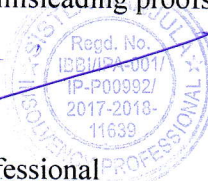
The creditors **M/s. GANGIDI INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before **01-January-2020** to the Interim Resolution Professional at the address mentioned against entry No. 10.

“The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means”.

A Financial Creditors belonging to a class, as listed in entry no.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no.13, to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Sd/- S. Manjula
Interim Resolution Professional
In the matter of M/s. GANGIDI INDUSTRIES LIMITED
IBBI Reg. No. IBBI/IPA-001/IP-P00992/2017-2018/11639



Date: 19-December-2019

Place: Hyderabad

